

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DECCAN TRADCOM PRIVATE LIMITED
HAD BEEN TRADING IN RICE, SUGAR AND OTHER EDIBLE PRODUCTS
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	DECCAN TRADCOM PRIVATE LIMITED PAN: AADCD8763H CIN:U74999WB2011PTC162128 (Hereinafter referred to as 'CD')
2.	Address of the registered office	P-245 C.I.T. ROAD SCHEME-VIM KOLKATA WB 700054
3.	URL of website	Not Known
4.	Details of place where majority of fixed assets are located	Not Known
5.	Installed capacity of main products/ services	Not Known
6.	Quantity and value of main products/services sold in last financial year	Not Known
7.	Number of employees/ workmen	Not Known
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending email to: deccantradcom.abc@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending email to: deccantradcom.abc@gmail.com
10.	Last date for receipt of expression of interest	11.10.2023
11.	Date of issue of provisional list of prospective resolution applicants	16.10.2023
12.	Last date for submission of objections to provisional list	21.10.2023
13.	Process email id to submit EOI	deccantradcom.abc@gmail.com



Arun Kumar Gupta
Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037
AFA No. AA1/10037/02/200224/105495 valid till 20.2.2024
P-15 Bentinck Street, 3rd Floor, Kolkata-700001
Mobile: 98301 24481
E-mail: guptaarunkumar2001@yahoo.com
RP of Deccan Tradcom Private Limited

Date: 7.09.2023
Place: Kolkata

PREMIER FERRO ALLOYS & SECURITIES LIMITED

CIN: L27310WB1977PLC031117
Registered office: 687, Anandapur, E.M. Bypass, 2nd Floor, Kolkata 700107
Phone No. 033-66136254, Tele Fax: 033-66136242
Website: www.pfas.in; E-mail: panemamatics@emamigroup.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the 46th Annual General Meeting (AGM) of the members of the company is scheduled to be held on Friday, the 29th day of September, 2023 at 11.00 a.m. at the Registered office of the Company at 687, Anandapur, E.M. Bypass, 2nd Floor, Kolkata – 700 107.

Pursuant to the provisions of Section 101 of the Companies Act, 2013 ("the Act"), rules made thereunder, Regulation 36 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard on General Meetings (SS-2) the notice of AGM setting out the business to be transacted there at with Annual Report of the company for the Financial year 2022-23 have been sent to all the members to their registered addresses through permitted mode.

Pursuant to Section 91 of the Companies Act, 2013 read with relevant rules thereunder and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard on General Meetings (SS-2), with your Exchange, this is to inform you that the Register of Members and Share Transfer Books of the Company will remain closed from 23.09.2023 (Saturday) to 29.09.2023 (Friday) (both days inclusive) for the purpose of 46th Annual General Meeting, to be held on Friday, the 29th day of September, 2023 at 11.00 A.M. at the registered office of the Company at 687, Anandapur, E.M. Bypass, 2nd Floor, Kolkata – 700 107.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the company is pleased to provide members facility to exercise their right to vote by electronic means at the ensuing AGM. During this period the members of the Company holding shares either in physical or in dematerialized form as on the cut-off date of 22nd September, 2023 may exercise their votes electronically through electronic voting system of Central Depository Services Limited ("CDSL") from a place other than the venue of AGM (remote e-voting). All members are informed that:

- All the businesses as stated in the Notice of AGM may be transacted through voting by electronic means;
- The remote e-voting shall commence on 26th September, 2023 (9.00 a.m.) and ends on 28th September, 2023 (5.00 p.m.). The remote e-voting module shall be disabled by CDSL thereafter.
- The cut-off date for determining the eligibility to vote by electronic means or at the AGM is on Friday, 22.09.2023.

The members may note that:

- Once the e-vote on the resolution is cast by the members, they shall not be allowed to change it subsequently.
- Mr. Anand Khandelia, Practicing Company Secretary, having COP-5841 and Membership No. 5803, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

By Order of the Board
For Premier Ferro Alloys & Securities Ltd.
Sd/-
Dilip Kumar Yadav
Company Secretary & Chief Financial Officer

Date: 06/09/2023
Place: Kolkata

DEEVEE COMMERCIALS LTD.

CIN: L51109WB1983PLC035918
Registered office: Deluxe Centre, 157C Lenin Sarani,
3rd Floor, Room no. 308, Kolkata - 700013
Phone No. 033-2282 6809
Website: www.deeveecommercial.com; E-mail: deeveecommercial@gmail.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the 40th Annual General Meeting (AGM) of the members of the company is scheduled to be held on Friday, the 29th day of September, 2023 at 11.00 a.m. at the Registered office of the Company at 687, Anandapur, E.M. Bypass, 2nd Floor, Kolkata – 700 107.

Pursuant to the provisions of Section 101 of the Companies Act, 2013 ("the Act"), rules made thereunder, Regulation 36 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard on General Meetings (SS-2) the notice of AGM setting out the business to be transacted there at with Annual Report of the company for the Financial year 2022-23 have been sent to all the members to their registered addresses through permitted mode.

Pursuant to Section 91 of the Companies Act, 2013 read with relevant rules thereunder and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard on General Meetings (SS-2), with your Exchange, this is to inform you that the Register of Members and Share Transfer Books of the Company will remain closed from 23.09.2023 (Saturday) to 29.09.2023 (Friday) (both days inclusive) for the purpose of 40th Annual General Meeting, to be held on Friday, the 29th day of September, 2023 at 11.00 A.M. at the registered office of the Company at 687, Anandapur, E.M. Bypass, 2nd Floor, Kolkata – 700 107.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the company is pleased to provide members facility to exercise their right to vote by electronic means at the ensuing AGM. During this period the members of the Company holding shares either in physical or in dematerialized form as on the cut-off date of 22nd September, 2023 may exercise their votes electronically through electronic voting system of Central Depository Services Limited ("CDSL") from a place other than the venue of AGM (remote e-voting). All members are informed that:

- All the businesses as stated in the Notice of AGM may be transacted through voting by electronic means;
- The remote e-voting shall commence on 26th September, 2023 (9.00 a.m.) and ends on 28th September, 2023 (5.00 p.m.). The remote e-voting module shall be disabled by CDSL thereafter.
- The cut-off date for determining the eligibility to vote by electronic means or at the AGM is on Friday, 22.09.2023.

The members may note that:

- Once the e-vote on the resolution is cast by the members, they shall not be allowed to change it subsequently.
- Mr. Anand Khandelia, Practicing Company Secretary, having COP-5841 and Membership No. 5803, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

By Order of the Board
For Deevee Commercials Ltd.
Sd/-
Madhu Jain
Company Secretary & Chief Financial Officer

Date: 06/09/2023
Place: Kolkata

REGENCY TRUST LIMITED

CIN: L27109WB1988PLC045119
Corp Off: Office No. G-10 Harmony, 3rd Cross Lane, Lokhandwala Complex,
Andheri West, Mumbai 400053
Reg Off: 39, R B C Road, Ground Floor, Near Dum Dum Central Jail, Kolkata – 700028
Email: rttid2011@gmail.com | Tel: 8108892327 | Website: www.regencytrust.co.in

NOTICE TO MEMBERS

Notice is hereby given that, the 35th Annual General Meeting ("AGM") of the members of the company will be convened through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act 2013 and the rules notified thereunder, read with General Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020 and Circular No. 20/2020 dated May 05, 2020, Circular No. 2/2022 dated May 5, 2022, Circular No. 3/2022 dated May 5, 2022 and SEBI Circular No. EBI/HO/CFD/POD-2/P/CIR/2022/62 dated May 13, 2022 followed by Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 05, 2023.

The 35th AGM of the Company will be held on Saturday, September 30, 2023 at 09.00 a.m. (IST), through VC/OAVM facility provided by Purva Share Registry (India) Pvt. Ltd. ("Purva"), Registrar and Transfer Agent of the company, to transact the business as set out in the Notice convening the AGM. The member can attend and participate in the AGM only through VC/OAVM as no provision has been made to attend the AGM in person. The attendance through VC/OAVM will be counted for the purpose of reckoning the quorum for the AGM.

In compliance with the MCA and SEBI Circular(s), the notice setting out the business to be transacted at the AGM together with the Annual Report of the company for the year 2021-22 will be sent electronically to those members whose email address is registered with the company's Depository Participant(s). No physical copies of the notice and the Annual Report would be sent to any member.

The Notice of the AGM and the Annual Report will also be available on the Company's website at www.regencytrust.co.in and on the website of Stock Exchange i.e BSE Limited at www.bseindia.com

Manner of registering / updating email address for receiving the documents pertaining to 35th AGM

Members may send an e-mail request addressed to rttd2011@gmail.com and support@purvashare.com along with scanned copy of the request letter duly signed by the first shareholder, providing the email address, mobile number, self-attested copy of PAN and Client Master copy in case shares are held in electronic form or copy of the share certificate in case shares are held in physical form, to enable Purva to register their address and to provide them the Notice, Annual report and the e-voting instructions along with the user ID and Password.

Kindly note that in case the shares are held in electronic form, the above facility is only for temporary registration of email address for receipt of the Notice, Annual Report and the e-voting instructions along with the user ID and Password. Such members will have to register their email address with their Depository Participants permanently, so that all communications are received by them in electronic form.

Manner of casting votes (s) through e-voting

Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the AGM through remote e-voting facility ("remote e-voting"). The facility for e-voting will also be made available during the AGM to those members who could not cast their vote(s) by remote e-voting. The detailed procedure for e-voting before as well as during the AGM will be provided in the Notice of the AGM.

Members who do not receive email or whose email address is not registered with the Company/ Depository Participant(s), may generate login credentials by following instructions given in the Notice of AGM. The same login credentials can also be used for attending the AGM through VC/OAVM

Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting votes through e-voting. In compliance with provisions of Section 108 of the Companies Act, 2013 and the rules made there under, as amended, read with SEBI (LODR) Regulations, 2015. The details of e-voting are as under:

- Date of Dispatch of Notice – September 5, 2023
- The e-voting period begins on September 27, 2023 at 10.00 a.m. and ends on September 29, 2023 at 5.00 p.m. During this period, shareholders of the Company holding shares as on the cut-off date i.e. September 23, 2023, may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter.
- Any person who becomes member of the company after the cut-off date may apply for e-voting login id password as per procedure given in the ballot form which is available on www.regencytrust.co.in and www.bseindia.com.
- The result of the e-voting shall be declared by the director of the company on October 3, 2023.
- Members who have cast their vote by e-voting may attend the meeting but shall not be entitled to cast their vote again.
- Members who have not cast their vote through e-voting can vote in the meeting.
- Members may contact Mr. Rajesh Kapoor, Director (Finance) and CFO, on +91 8108892327 or email rttd2011@gmail.com for any grievances relating to e-voting.

Notice is also hereby given pursuant to Section 91 of the Companies Act, 2013 and SEBI (LODR) Regulation that the Register of Members of the Company will be closed from September 24, 2023 to September 26, 2023 for the purpose of AGM.

For Regency Trust Limited
Sd/-
Rajesh Kapoor, Director (Finance) and CFO
Date : August 31, 2023
DIN: 02757121

Online E-tender notice invited by the Prophan Bablari Gram Panchayat, Bablari, Nabadwip, Nadia. NIT NO: 04/2023-24 SL. NO. 1. DATE 05/09/2023. Last date of submission 21/09/2023 Up to 4.00 P.M. More details please visit <https://wbtdenders.gov.in>.

Sd/- Prophan Bablari G.P. Bablari, Nabadwip, Nadia.

Corrigendum Notice

Corrigendum Notice for time extension of e NleT No. 5/WBSRDA/JD/2023-24 [1st Call] of the Executive Engineer, WBSRDA, Murshidabad Division for Si no 9. The last date for submission of bid for NleT No. 5 [SI No. 9] is 12/09/2023 at 13.00 hrs. All others details will be available in the website <http://wbtdenders.gov.in> & <https://murshidabad.gov.in>

Sd/- Executive Engineer WBSRDA Jangipur Division.

By Order of the Board
For Premier Ferro Alloys & Securities Ltd.
Sd/-
Dilip Kumar Yadav
Company Secretary & Chief Financial Officer

Date: 06/09/2023
Place: Kolkata

PUBLIC NOTICE

It is notified that original Registered Deed of Conveyance Being Deed No. 4993 for the year 1989 registered in the office of A.D.S.R. Bidhanagar, relating to the property situated at R.S. Dag No. 2060 under Khatian no. 913 in Mouza Gopapur, J.L. No. 2 under P.S. Airport in the District North 24 Parganas presently known and numbered as municipal holding No. RGM 2/200, Block No. B under 11th, Nirangan Pally under municipal Ward no. 2 within the limits of Rajarhat-Gopapur Municipality as present Bidhanagar Municipal Corporation has been lost/misplaced from our client's (Sri Sunil Maheswar) custody during the course of his usual work for which a general diary has been lodged on 05.09.2023 with Burabazar Police Station vide GD Entry No. 384 dated 05.09.2023.

Anybody having custody of the said deed or having any information thereof may kindly intimate the undersigned within 7 days from the date hereof after which no claim shall be entertained.

Dated: 06.09.2023 Yours faithfully,

For SHOUMYA ROY AND ASSOCIATES
Mis SHOUMYA ROY AND ASSOCIATES
North Wing, 4th Floor
7 Red Cross Place, Kolkata-700013
Ph No: 033-4007 2621
E-mail: shoumyaroy.shaw@yahoo.com

BURDWAN MUNICIPALITY

Water Works Department
e-NIT No. - 09/2023-24

Tender Ref. No. - WBMIAD/BM/WATER/09/23-24
Vide Memo No. - 1601/NW/IX, Dated: 01.09.2023
Tender ID: 2023_MAD_563477_1, 2023_MAD_563477_2,
2023_MAD_563477_3, 2023_MAD_563477_4

Sinking of 100mm x 50mm dia Tube Well with PVC and allied works etc. in different place, at Baharsarbangmala Free Primary School in Ward No. 02, Birhatata Traffic Guard in Ward No. 10, Maa Canteen in Ward No. 11 and Rahtala Ambagan in Ward No. 23 under Burdwan Municipality. For details visit office notice board and below mentioned website. Further Corrigendum if any, will be published in office notice board. For detail visit: <http://burdwanmunicipality.gov.in>

Sd/- Executive Officer Burdwan Municipality

Date: 06/09/2023
Place: Kolkata

EAST COAST RAILWAY

Tender Notice No.: ST-OT-AMC-AMARAJA-334, DL 30.08.2023

Name of Work: PROVISION FOR COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT OF STAPASSED INTEGRATED POWER SUPPLY SYSTEMS MANUFACTURED BY M/S AMARA RAJA POWER SYSTEMS LIMITED IN KHURDA ROAD DIVISION FOR A PERIOD OF THREE YEARS.

Tender value: ₹95,54,304.24, EMD: ₹1,91,100/-, Tender Document Cost: ₹5,900/-
Bidding Start Date: 07.09.2023, Date & time of Tender Closing: 21.09.2023 at 11:00 hrs.

No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-Tenders, even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-Tender documents of the above e-Tenders is available in website <http://www.ireps.gov.in>

Note: The prospective tenderers are advised to visit the website 15 days before the date of closing of tender to note any changes/ corrigenda issued for this tender.

Divisional Railway Manager (S&T) PR-547/023-24 Khurda Road

BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR) EASTERN REGION, MINISTRY OF CORPORATE AFFAIRS

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND In the matter of SHREESIDHI TRADECOMM PRIVATE LIMITED (CIN: U51109WB2007PT113428) having its registered office at 52, Weston Street, 4th Floor, Kolkata-700012.

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on 21st day of August, 2023 to enable the company to change its Registered Office from "State of West Bengal" to "State of Odisha".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to The Regional Director (Eastern Region), Nizam Palace, I MSO Building, 3rd Floor, 23/4, Acharya Jagadish Chandra Bose Road, Kolkata-700020, within (14) fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned above.

For and on behalf of SHREESIDHI TRADECOMM PRIVATE LIMITED
Sd/- Shrikishan Agrawal
Date: 06.09.2023
Place: Kolkata
DIN: 01893248

DHANLAXMI COTEX LIMITED

REGD. OFF: C / H FLOOR, 2ND FLOOR, 285 PRINCESS STREET, MUMBAI- 400002
CIN: L51100MH1987PLC042280

E-mail: dcotex1987@gmail.com | Website: www.dcl.net.in | Tel.: 022-49764268

NOTICE OF ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)

The notice is hereby given that the 37th Annual General Meeting ("AGM") of Dhanlaxmi Cotex Limited (The Company) will be held on Friday, September 29, 2023 at 11.30 A.M. (IST) through Video Conferencing, to transact the Business, as set out in the Notice of 37th AGM. The Electronic copies of the Notice and Annual Report of AGM have been sent on Wednesday, September 06, 2023 to all the members whose email IDs are registered with the Company/Depository Participant(s) as on September 01, 2023 in accordance with General Circulars issued by Ministry of Corporate Affairs vide General Circular No. 14/2020 dated 8th April 2020, General Circular No. 17/2020, 02/2021, 21/2021, 02/2022, 03/2022 and 10/2022 dated 13th April 2020, 13th January, 2021, 14th December, 2021, 5th May, 2022 and December 28, 2022 respectively read with the SEBI Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 05, 2023 and along with all other relevant circulars issued from time to time by the MCA and SEBI (collectively referred as "the MCA & SEBI Circulars"). The copy of 37th Annual Report is available on the Company's website at <https://dcl.net.in/pdf/AnnualReport2223.pdf> and website of BSE <https://www.bseindia.com>

Members holding shares either in physical form or in dematerialized form, as on the cut-off date of Friday, September 29, 2023 may cast their vote electronically on the Business as set out in the Notice of 37th AGM through electronic voting system of CDSL from their respective places, other than venue of AGM ("remote e-voting"). All the members are informed that:

- The Business as set out in the Notice of AGM may be transacted through voting by electronic means;
- The remote e-voting shall commence on Tuesday, September 26, 2023 (9.00 A.M.);
- The remote e-voting shall end on Thursday, September 28, 2023 (5.00 P.M.);
- The cut-off date for determining the eligibility to vote by electronic means or at the AGM is Friday, September 22, 2023
- Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as of the cut-off date September 22, 2023 may obtain the login details by sending a request at helpdesk.evoting@cdslindia.com.

Members may note that:

- The remote e-voting module shall be disabled by CDSL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
- The facility for voting at the AGM shall be made available through e-voting by CDSL;
- The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again;
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting and voting at AGM
- Those members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the Resolution through remote e-voting, shall be eligible to vote during the meeting.
- The detailed e-voting instructions are given in the Notice of the 37th AGM.

Notice is also hereby given pursuant to Section 91 of Companies Act 2013 and Regulation 42 of the SEBI (LODR), Regulations 2015 that the register of members of the company will remain closed from September 22, 2023 to September 29, 2023 (both days inclusive).

In case of queries/grievances relating to e-voting, members may contact Mr. Rakesh Dalvi, Manager, (CDSL), Central Depository Services (India) Ltd., A Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N.M.Joshi Marg, Lower Panel (East), Mumbai-400013 or send an email to helpdesk.evoting@cdslindia.com or call on 022-23058542/43.

For Dhanlaxmi Cotex Limited

Sd/- Arti Jain (Company Secretary) Mem No. 63275

Date: 06.09.2023
Place: Mumbai

ALPHA GEO (INDIA) LIMITED

(CIN: L74210TG1987PLC007580)
Regd. office: 802, Babukhan Estate, Basheerbagh, Hyderabad – 500001, India
Corp office: Plot No.77/87, 2nd Floor, Phase III, Kamalapur colony, Banjara Hills, Hyderabad – 500073, Telangana, Tel: +91-40 2356 0502/503

Website: www.alphageoindia.com, Email: cs@alphageoindia.com

NOTICE OF 36th AGM, E-VOTING & OTHER INFORMATION TO THE SHAREHOLDERS

Notice is hereby given that the 36th Annual General Meeting ("AGM") of the Members of AlphaGeo (India) Limited ("the Company") will be held on Friday, September 29, 2023 at 11.00 A.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the AGM in compliance with the provisions of the Companies Act, 2013 and the Rules made thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") as amended read together with the Ministry of Corporate Affairs (MCA) Circulars dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 14, 2021, May 5, 2022 and December 28, 2022 and Securities and Exchange Board of India ("SEBI") Circulars dated May 12, 2020, January 15, 2021, May 13, 2022, and January 5, 2023

Members will be able to attend the AGM through VC/OAVM or view the live webcast at <https://meetings.kfintech.com>. Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013.

In compliance with the relevant circulars the notice of AGM along with the Annual Report for the financial year 2022-23 have been sent on Tuesday, 5th September 2023 through electronic mode to all the members of the company whose email addresses are registered with the Company's RTA/Depository Participants. The notice of the 36th Annual General Meeting and the Annual Report for the Financial Year 2022-23 are also available on the Company's website at <http://www.alphageoindia.com/Annual%20Report.htm> and on the website of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange India Limited at www.nseindia.com and on the website of the Company's RTA, KFin Technologies Limited (KFin) at <https://evoting.kfintech.com>

Instruction for Remote e-voting and e-voting during AGM:

In compliance with Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing to its Members the facility of remote e-voting before as well as during the AGM (Insta Poll) in respect of the business to be transacted at the AGM and for this purpose, the Company has engaged the services of its Registrar and Share Transfer Agent (RTA) viz. KFin Technologies Limited, ("KFinTech")

The details of User Id and password relating to e-voting have been sent to the members through e-mail. The same login credentials should be used for attending the AGM through VC/OAVM.

The manner of remote e-voting and voting by Insta poll by members holding shares in dematerialized mode, physical mode and for members who have not registered their e-mail addresses is provided in the Notice of the AGM, on the website of the Company at www.alphageoindia.com and on the website of RTA (KFin Technologies Limited) at <https://evoting.kfintech.com>

The remote e-voting facility will be available during the following voting period:

Commencement of Remote e-voting Monday, September 25, 2023 (9:00 a.m. IST)
End of Remote e-voting Thursday, September 28, 2023 (5:00 p.m. IST)

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall be disabled by the KFinTech.

A person whose name is recorded in the Register of Members / Register of Beneficial Owners as on the Cut-Off Date i.e., Friday, September 22, 2023 only shall be entitled to avail the facility of remote e-voting/e-voting at the AGM through Insta poll.

Manner of registering/updating email addresses is as below:

- Members holding shares in physical mode may register/update their email address and mobile number by writing to the Company's Registrar and Transfer Agent (RTA), KFin Technologies Limited with the details of folio number and attaching a self-attested copy of PAN card at einward_ris@kfintech.com
- Members holding shares in dematerialized mode may register/update their email address through their respective Depository Participants.
- After due verification, the RTA will forward your e-voting login credentials to your registered email address.

Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice and holds shares as on the Cut-Off Date, may obtain User-id and password in the manner as provided in the notice of the AGM and may cast their votes using e-voting instructions in the manner specified by the Company in Notice of the AGM.

The members who have cast their vote(s) by remote e-voting may also attend the AGM but shall not be entitled to cast their vote(s) again in the AGM.

Book Closure:

Pursuant to Section 91 of the Companies Act,

